

## **Form CIRP-6**

(to be filed with the Board within 7 days of the occurrence of event)

This Form is filed for intimation

I. Filing of application in respect of:	Yes
a. Preferential transaction	Yes
b. Undervalued transaction	N/A
c. Extortionate transaction	N/A
d. Fraudulent Transaction	N/A
II. Raising of Interim Finance	N/A
III. Insolvency resolution process for guarantors	N/A
IV. Extension of period of CIRP	N/A
V. Exclusion of period of CIRP	N/A
VI. Premature closure of CIRP (appeal, settlement, withdrawal etc.)	N/A
VII. Request for liquidation before completion of CIRP	N/A
VIII. Non implementation of resolution plan as approved by AA	N/A
A. Corporate Debtor	
1. Name of the Corporate Debtor	test
2. CIN/LLPIN of Corporate Debtor	4654964
3. Process Number	1

### **Filing of application in respect of**

#### **(a) Preferential transaction**

Date of filing application of preferential transactions	Due date of Form	Delay in submission of Form	Reasons for delay
29/09/2023	06/10/2023	N/A	

1. Whether the RP formed an opinion on preferential transaction

N/A

6. Whether RP has made a determination on preferential transaction

N/A

Attachments

1. Determination of preferential transaction intimated to the Board.

N/A

2. Other document, if any.

N/A

N/A

**Declaration:**

I, having IP registration number , was appointed as an Resolution Professional vide NCLT order, dated **29/09/2023** in application number **gh** dated **29/09/2023**, under section 22 of the Insolvency and Bankruptcy Code, 2016.

I declare that the contents of this form are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

**IP registration number -**

**Date -** 9/29/23

**Place -** Delhi